

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR No. 316 of 2016

Dated: 2nd March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Power Grid Corporation of India Ltd. Appellant (s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

ORDER

Registry has raised the following objection in this matter:

"In the "limitation" column in the memorandum of appeal, it is not exactly proved as to how this appeal is in time. Application for condonation of delay shall be filed along with fees of Rs.1000/- in favour of "Pay & Accounts Officer, Ministry of Power, New Delhi".

Learned counsel for the Appellant has drawn our attention to the Order dated 12.01.2016 passed by Court - II in DFR No. 2299 of 2015. In a similar fact situation Court – II has waived the objection raised by the Registry. In view thereof, we waive the objection raised by the registry in this matter.

List the matter for admission on **04.03.2016.**

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**